

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:- 484 – JK (LD) of 2026

DATED:- 16 - 01 - 2026

Sanction is hereby accorded to the appointment of Officer's of Higher Education Department, as mentioned in annexure to this Government Order as Officer In charge (OIC) Litigation for the cases indicated against each including Contempt Petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government

Dated: 16.01.2026

No:-LAW-OIC/01/2026

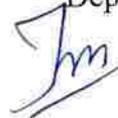
Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Principal Secretary to Government, Higher Education Department.
5. Registrar General, High Court of J&K and Ladakh , Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.


16/01/26

(Reyaz Ali Bhat)

Deputy Legal Remembrancer



Annexure to the Government Order No. 484- JK (LD) of 2026 dated 16.01.2026.

S.No.	Case No.	Titled of the Case	OIC
1.	T.A No. 8459/2021	Vinod Kumar Bali vs UT of J&K and ors	Dr. Sheikh Ajaz Bashir, Director Colleges, HED
2.	T.A No. 1456/2020	Geeta Ogra Bedi vs UT of J&K and ors.	Deep Novel Kour, JKAS Deputy Secretary to the Government, HED
3.	T.A No. 8611/2020	Devinder Kumar vs UT of J&k and ors.	Secretary, Jammu and Kashmir Public Service Commission, J&K
4.	T.A No. 8488/2021	Shallu Uppal vs UT of J&K and ors.	Sh. Sanjay Kumar Tickoo, JKAS, Deputy Secretary to Government, HED

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